

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-1343/PB/2018
IA/01/2024, IA/2825/2024,
IA/5795/2021, CA/985/2020

IN THE MATTER OF:

Dena Bank

...PETITIONER

Vs.

M/s. One World Travel Solutions Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **22.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)